

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.420/AT/2024**

Subject : Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for Setting up of 600 MW ISTS-connected Wind Power Projects (Wind-1) Anywhere in India under Tariff-Based Competitive Bidding.

Petitioner : SJVN Limited (SJVN)

Respondents : Adyant Enersol Private Limited (AEPL) and Ors.

Date of Hearing : **7.1.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Ajitesh Garg, Advocate, SJVN  
Shri Adarsh Tripathi, Advocate, SJVN  
Shri Vansh Malik, Advocate, AEPL  
Shri Harshit Malik, Advocate, AEPL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking the adoption of tariff of the 600 MW inter-State Transmission System (ISTS) connected with the Wind Power Projects discovered through the tariff based competitive bidding process as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects" dated 28.7.2023 ('Wind Guidelines') issued by the Ministry of Power, Govt. of India. Learned counsel further submitted that vide Record of Proceedings for the hearing dated 22.11.2024, the Respondents had been permitted to file their respective replies in the matter, if any. However, none of the Respondents have filed any reply, and the matter may be reserved for the order.

2. Learned counsel appearing on behalf of Respondent No.1, AEPL, submitted that the Respondent does not wish to file a reply in the matter.

3. Considering the submission of the learned counsel for the parties, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**